

From,

**The Registrar General,
High Court of Judicature at
Allahabad.**

To,

**The Principal Judges, Family Courts,
Agra, Aligarh, Auraiya, Budaun, Etah, Etawah, Farrukhabad,
Firozabad, Hathras, Kannauj, Kasganj, Mainpuri and Mathura.**

No. 283/Admin.(Services)/2023 Dated: Allahabad: May 09, 2023

Subject: Regarding Nomination of Family Court Judges for Participation in the First Phase of Two (02) Days Mediation Training Workshop at Agra, scheduled to be held on 13-14 May, 2023.

Sir/Madam,

On the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate all the Family Court Judges of districts of Agra cluster, i.e., **Agra, Aligarh, Auraiya, Budaun, Etah, Etawah, Farrukhabad, Firozabad, Hathras, Kannauj, Kasganj, Mainpuri and Mathura** for participation in the First Phase of Two (02) Days Mediation Training Workshop **at Agra**, scheduled to be held on **13-14 May, 2023**. A copy of the module of aforesaid Workshop at Agra is **enclosed** herewith for kind perusal.

I am, therefore, to request you to kindly attend the captioned Training Programme at **Agra** and also inform the other Addl. Principal Judges, Family Courts of your respective Judgeship accordingly.

Yours sincerely,

Encl.: As Above.

**sd/-
I/c Joint Registrar (J) (Services)
"For the Registrar General"**

No. 283(i)/Admin.(Services)/2023 Dated: Allahabad: May 09, 2023

Copy forwarded for information and necessary action to:-

- 1.** The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
- 2.** The District & Sessions Judge, **Agra** with the request to kindly inform the participant Family Court Judges of districts of Agra Cluster about the **venue** of the captioned Training Workshop **under intimation to the Hon'ble Court.**
- 3.** The Registrar (J) (Inspection), High Court, Allahabad.
- 4.** The Deputy Registrar, S.F.C.M. Cell, High Court, Allahabad.
- 5.** The Director, JTRI, Vineet Khand, Gomti Nagar, Lucknow.

**sd/-
Deputy Registrar (Services)
"For the Registrar General"**

**TRAINING WORKSHOP ON “THE CONCEPT AND TECHNIQUES OF
MEDIATION” FOR FAMILY COURT JUDGES**

**Under the aegis of “The Committee for Sensitization of Family Court
Matters” Allahabad High Court**

PHASE – I (Duration: Two Days)

(13th May, 2023 (Saturday) & 14th May, 2023 (Sunday))

Venue – Agra

Day – 1

Timings	Sessions	Study Topics
09.30 am to 10.00 am		Inauguration and Introductions
10.00 am to 10.45 am	1 (i)	History & Objective of Family Court’s Law PERCEPTION
10.45 am to 11.30 am	1 (ii)	CONFLICT: Definition & Causes. Management & Resolution
11.30 am to 11.45 am		<u>TEA BREAK</u>
11.45 am to 12.30 pm	2 (i)	Historical Perspective of ADR: Its Relevance with special reference to Section 89 CPC: Types of ADR
12.30 pm to 01.15 pm	2 (ii)	MEDIATION: Definition & components Difference between: Mediation & Judicial Process Benefits of Mediation
01.15 pm to 02.00 pm		<u>LUNCH</u>
02.00 pm to 02.45 pm	3 (i)	Role Play – 1 (Anita v. Suresh)
02.45 pm to 03.30 pm	3 (ii)	Mediation Process & Stages A. Introduction B. Joint Session Purpose & Use
03.30 pm to 03.45 pm		<u>TEA BREAK</u>
03.45 pm to 04.30 pm	4 (i)	Mediation Stages continued C. CAUCUS D. CLOSING (Settlement drafting)
04.30 pm to 05.15 pm	4 (ii)	COMMUNICATION: Definition and Process
05.15 pm to 05.30 pm		INTERACTIVE SESSION

Day - 2

Timings	Sessions	Study Topics
10.00 am to 10.45 am	1 (i)	Effective & Ineffective communication Barriers to Communication
10.45 am to 11.30 am	1 (ii)	Types of Communication 1. Verbal Communication 2. Non- Verbal Communication
11.30 am to 11.45 am	<u>TEA BREAK</u>	
11.45 am to 12.30 pm	2 (i)	NEGOTIATION Definition Negotiation Styles Competitive & Co-operative Negotiation Skills
12.30 pm to 01.15 pm	2 (ii)	BARGAINING a. Positional b. Distributive c. Interest based d. Integrative
01.15 pm to 02.00 pm	<u>LUNCH</u>	
02.00 pm to 02.45 pm	3 (i)	ROLE PLAY – 2 (Meena v Sudhir)
02.45 pm to 03.30 pm	3 (ii)	NEGOTIATION - (continued...) Barriers to Negotiation 1.Strategic Barrier 2.Principal & Agent Barrier 3.Cognitive Barrier
03.30 pm to 03.45 pm	<u>TEA BREAK</u>	
03.45 pm to 04.30 pm	4 (i)	Reactive Devaluation Effective & Ineffective Negotiation
04.30 pm to 05.15 pm	4 (ii)	IMPASSE: Definition Causes 1.Emotional Impasse 2.Substantive Impasse 3.Procedural Impasse Stages of Impasse
05.15 pm to 05.30 pm		INTERACTIVE SESSION

RESOURCE PERSONS: (Mediation Trainers, MCPC, Supreme Court)

- 1. Anoop Kumar Srivastava**
- 2. Niraj Upadhyay**
- 3. Rajlakshmi Sinha**
- 4. Sandeep Saxena**